## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex (BDA) Indiranagar Bangalore - 560 038

Dated : 12 AUG 1988

APPLICATION NO.	1040	/87(F)
W.P. NO.		/

Applicant(s)

Shri S.C. Kundu

To

Respondent(s)

/s The Manager, Govt. of India Text Books Press, Mysore & 2 Ors

- l. Shri S.C. Kundu
  Driver (H.V.)
  Govt. of India Text Books Press
  Mysore 570 Oll
- Shri S.Ganesh Shenoy Advocate
   21, 2nd Cross, Sampige Road Malleswaram
   Bangalore - 560 003
- 3. The Manager Govt. of India Text Books Press Mysore - 570 Oll
- 4. The Deputy Secretary to the Govt, of India
  Ministry of Personnel & Training, Administrative Reforms,
  Public Grievances & Pensio n
  North Block
  New Delhi 110 001
- 5. The Chief Administrator
  Dandakaranya Development
  Authority
  Koraput (Headquarters)
  Orissa
- 6. Shri M. Vasudeva Rao Central Govt. Stng Counsel High Court Building Bangalore - 560 001

Subject/:

SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/SXXX/INTERIX SROSR
by this Tribunal in the above said application(s) on 9-8-88

wed well so. 8.88

Encl : As above

DEPUTY REGISTRAR
(JUDICIAL)

## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 9TH DAY OF AUGUST, 1988

Present: Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman and Hon'ble Shri P. Srinivasan, Member(A)

## APPLICATION NO. 1040/87

Shri S.C. Kundu, s/o Shri Rameshchandra Kundu, Driver(H.V.) Govt. of India-Text Books Press, Mysore.

... Applicant.

(Shri S.G. Shenoy, Advocate)

v.

- The Manager, Government of India-Text Books Press, Mysore.
- 2. The Dy. Secretary to the Govt. of India, M/o Personnel and Training, Administrative Reforms, Public Grievances and Pensions, North Block, New Delhi.
- The Chief Administrator, Dandakaranya Development Authority, Koraput (Head Quarters), Orissa.

••• Respondents.

(Shri M. Vasudeva Rao, C.G.A.S.C.)

This application having come up for hearing to-day, Vice-Chairman made the following:

## DRDER

This is an application made by the applicant under section 19 of the Administrative Tribunals Act, 1985 ('Act').

The applicant who was formerly working as a Truck Driver in a Central Government organisation called the Dhandakaranya Development Authority became surplus and has been absorbed in the Government of India Text Book Press, Mysore (Press).

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On that absorption, the applicant had claimed various benefits which were not acceded to by the Respondents. Hence the applicant had approached this Tribunal seeking for the following reliefs:-

- (i) to direct the 1st respondent to revise the payscale of the applicant suitably taking into account the assurances/ guidelines in Notification with regard to redeployment of persons in surplus cell;
- (ii) declare that applicant is entitled for 30 days Earned Leave for every completed year of service and that applicant is entitled for 2 days R.H. and as also "Leave Not Due" with half pay in special cases:
- (iii) declare that applicant is not an industrial employee and provisions of Factories Act with regard to leave are not applicable to him;

In their reply the Respondents have resisted the application on diverse grounds.

- 3. But at the hearing, Shri M. Vasudeva Rao, learned Additional Central Government Standing Counsel appearing for the Respondents submits that relief (i) sought by the applicant had been granted in its entirity and that relief (ii) also had been granted substantially. Shri S.G. Shenoy learned counsel for the applicant does not dispute the correctness of the submissions made by Shri Rao.
- 4. We find from a latter order made that the applicant had been allowed 27 days earned leave as against 30 days claimed by him. Shri Rao also informs us that the

applicant is entitled to two restricted holidays in addition to 27 days of earned leave.

5. On the facts and circumstances noticed by us, this 'application does not really survive for our consideration.
We, therefore, dismiss this application as having become unnecessary. No costs.

VICE-CHAIRMAN JOSES

Sal-MEMBER (A)

TRUE COPY



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